

Mr. Speaker: The House will stop with this and proceed to the next item. At 2-30, Private Members' business has to be taken up.

Shri Braj Raj Singh: What about this?

Mr. Speaker: This will stand over.

INDIAN ELECTRICITY (AMENDMENT) BILL*

The Deputy Minister of Irrigation and Power (Shri Hathi): On behalf of Hafiz Mohammad Ibrahim, I beg to move for leave to introduce a Bill further to amend the Indian Electricity Act, 1910.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Electricity Act, 1910."

The motion was adopted.

Shri Hathi: I introduce the Bill.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL*

Shri Satya Narayan Sinha: I beg to move for leave to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1958.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1958."

The motion was adopted.

Shri Satya Narayan Sinha: I introduce the Bill.

POINT OF INFORMATION

14-28 hrs.

Shri S. M. Banerjee (Kanpur): I have received this telegram from Shri Jagdish Awasthi: It reads as under:

"Arrested on 23rd September at 3 p.m. Not produced within 24 hours before any magistrate. Lodged in District Jail, Kanpur, in ordinary class. Constitution violated. Rights and privileges ignored. Please intervene."

I beg to submit that the case of Shri Jagdish Awasthi is not the only case; thousands of men have not been produced before the magistrates. I would request the hon. Home Minister to say something about this, whether any Constitutional rights exist in U.P. or not and whether the democratic rights have been completely ignored by the Chief Minister of U.P., who is acting in this manner.

Mr. Speaker: Order, order. I cannot allow any discussion on this.

Shri S. M. Banerjee: The hon. Home Minister should take notice of it.

Mr. Speaker: I shall ask the hon. Home Minister to find out. What the hon. Member says is that Shri Awasthi was arrested and in accordance with the law, he was not brought before the magistrate within less than 24 hours. I would ask the hon. Home Minister to try to find out what exactly the situation is.

Shri S. M. Banerjee: Shall I lay the telegram on the Table of the House?

Mr. Speaker: He need not lay it on the Table. He may pass it on to the hon. Home Minister.

Shri Braj Raj Singh (Ferozabad): You were pleased to announce the other day that Shri Mohan Swarup was arrested at Pilibhit. But the place of

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detection was not mentioned there. Have we not got information about the place of detention?

Mr. Speaker: The hon. Home Minister will kindly issue general instructions to give the place of detention also. Wherever a Member is arrested, any further details that could be given might be given.

The Minister of Home Affairs (Pandit G. B. Pant): What instructions have to be issued?

Mr. Speaker: In these telegrams, the arrest is notified and time is mentioned, but the place of detention is not given.

Pandit G. B. Pant: If one is detained under the Preventive Detention Act and if one has to be tried in a court, then has the lock-up in which he is kept to be specified along with the town in which he is kept?

Shri Braj Raj Singh: That is the provision of the rule—that the place of detention has to be mentioned.

Pandit G. B. Pant: If the rule is already there, then it will be observed.

Shri Braj Raj Singh: They are committing a breach of the rule.

Mr. Speaker: Normally, under the rules there is no obligation. But as a matter of convention, it appears the place where they are kept in custody is also noted. If it is possible, Government might do so.

14.31 hrs.

MOTIONS RE: MODIFICATION OF
UNION PUBLIC SERVICE COM-
MISSION (CONSULTATION) RE-
GULATIONS

Pandit Thakur Das Bhargava (Hissar): With your permission, may I bring one matter to your notice? Yesterday I gave notice of a motion

asking you to kindly allow me to suggest that the UPSC (Consultation) Regulations, which have been placed for the consideration of this House for today, may be returned to Government. According to article 320(5), these Regulations were placed on the Table of this House. According to the same article, this House and the other House have a right to discuss and amend those Regulations. For 14 days they ought to have been placed on the Table of the House. The matter was so arranged that they were placed for 14 days. Within those 14 days, Shri Braj Raj Singh and others gave notice of amendments. The amendments cannot be disposed of except today. Even if you were pleased to allow them to be disposed of today, they would not get the concurrence of the other House. According to article 320(5), the concurrence of both Houses should be taken to amend these Regulations. After all, the Constitution has given the right to this House and the other House to discuss and amend these Regulations. So it is but necessary that Government should place us in a position and give such time that this House and the other House may be able to discuss and amend these Regulations.

According to article 320(5), these Regulations will now become good law in spite of the fact that no opportunity has been afforded to this House and the other House to discuss and amend them. I therefore submit that these Regulations may be returned to Government so that they may be placed before the House next session and this House and the other House may be afforded the right, which is given by the Constitution, to discuss and amend these Regulations.

Mr. Speaker: If they have already been placed before the House, what is to be done?

Pandit Thakur Das Bhargava: At the same time, enough time was not allowed and opportunity was not afforded to this House to discuss them and amend them and to ask the other